

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1118 of 2020

IN THE MATTER OF:

Mr. Thomas George

...Appellant

Versus

Union Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Arvind Kr. Jadon, Advocate

For Respondents: Ms. Ekta Choudhary (Caveator, R-1)

O R D E R
(Virtual Mode)

29.01.2021: Learned Counsel for the Respondent No. 1 seeks time to file Reply. One opportunity is given. Reply may be file within a week. Rejoinder, if any, may be filed within a week thereafter. Parties may file brief written submissions not more than three pages and copies of judgments on which the Parties want to rely, within two weeks.

List the Appeal 'For Admission (After Notice)' 'Hearing' on
24th February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/md